

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 11 day of March 1996.

C.C.A. No. 111 of 1995

With

Original Application No. 1071 of 1994.

Hon'ble Dr. R.K. Saxena, JM
Hon'ble Mr. D.S. Baweja, AM

Alfred John S/o Sri B. John,
A.P.M.C. Rly. Agra City,
R/o Chawa Ka Nagla New Chris-
tian Colony, Agra Cantt. Agra.

..... Applicant.

C/A Sri R.S. Misra

Versus

1. Union of India through Sri A.K. Banerjee, G.M., C.Rly, B.B.V.T.
2. Shri R.N. Aga, D.R.M., C.Rly., Jhansi.

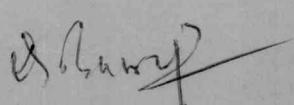
..... Respondents.

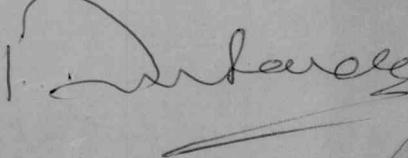
C/R Sri

O R D E R (ORAL)

Hon'ble Dr. R.K. Saxena, JM

Sh. R.S. Mishra counsel for the applicant is present. He admits that the directions which ~~were~~ ^{were} given by the Tribunal in the judgement dated 21.9.94 of O.A. 1070/94, have been complied with, and the ~~rever~~ ^{revision} application has been disposed of by the opposite party though belatedly. In view of this fact, this contempt application becomes infructuous. It is therefore dismissed. Notices discharged.


Member - A


Member - J